### HIGH COURT OF DELHI: NEW DELHI

#### **NOTIFICATION**

No. 70 /Rules/DHC

Dated: 09.02.2011

In exercise of powers under Part X of the Code of Civil Procedure, 1908 (5 of 1908) and Order V, Rule 9 of the Code of Civil Procedure, 1908 and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following Rules:-

'Delhi Courts Service of Processes by Courier, Fax and Electronic Mail Service (Civil Proceedings) Rules,

2010'

Chapter I

General

#### 1. Title:

These Rules may be called the Delhi Courts Service of Processes by Courier, Fax and Electronic Mail Service (Civil Proceedings) Rules, 2010.

### 2. Commencement:

These Rules shall come into force with effect from the date of their notification.

### 3. Application:

These Rules shall apply to, all civil proceedings including Suits, Writ Petitions, Applications, Appeals, Revisions or Reviews pending before the High Court of Delhi or any Subordinate Court or Tribunal in Delhi.

#### 4. Definitions:

- (a) "Code" means Code of Civil Procedure, 1908.
- (b) "Courier" means a proprietorship concern, a firm, a company or a body corporate engaged in the business of delivering postal articles.
- (c) "Recommendation Committee" means the committee constituted by the Chief Justice of the High Court, consisting of Registrar General, one officer of the High Court not below the rank of Joint Registrar and one officer of the Delhi Higher Judicial Service, for preparing a panel of proposed Approved Couriers.
- (d) "High Court" means the High Court of Delhi.
- (e) "Chief Justice" means the Chief Justice or the Acting Chief Justice of the High Court of Delhi.
- (f) "District Judge" means the District & Sessions Judge of Delhi.
- (g) "Registrar General" means the Registrar General of the High Court of Delhi.
- (h) "Approved Courier" means the Courier on the panel of Approved Couriers.
- (i) "Proof of Delivery" means the report submitted by the Approved Courier, in the format prescribed by these Rules of the service of summons/notices or any other communication of the Court and includes the reasons of non-delivery.
- (j) "Postal Article" includes the envelopes, packets, parcels containing summons, notices, documents or other communications of the Court handed over for service to the Approved Courier with the label "COURT SUMMONS SERVICE".

- (k) "FAX" (a short form of facsimile) is the telephone transmission of scanned-in printed material (text or images) to a telephone number with a printer or any other out put device.
- (l) "Electronic Mail" is a store and forward method of composing, sending, storing and receiving messages in electronic form via a computer based communication mechanism.
- (m) "Electronic Mail Service" means the summons sent in pre-designed template form by electronic mail, digitally signed by the presiding officer of the Court or any other person authorized in this behalf by the High Court or the District Judge, as the case may be.

### **CHAPTER 2**

### Selection of Courier and service by Courier

- Procedure for selecting an Approved Courier:
- (a) The High Court will invite tenders from the Couriers who desire to be selected as Approved Couriers, on the terms and conditions laid down in these rules and other directions and instructions issued by the High Court from time to time, within a specified period as given in the notification. The tender will be issued as far as possible in Form 'A' appended with these rules.
- (b) The Chief Justice will constitute a 'Recommendation Committee' consisting of -
  - (i) Registrar General, who will head the Committee;
  - (ii) One officer not below the rank of a Joint Registrar, and
  - (iii) One officer of Delhi Higher Judicial Service.
- (c) The Recommendation Committee will prepare a panel of all the proposed Approved Couriers taking into consideration:-
  - (i) reputation of the Courier;
  - (ii) past record of the Courier;
  - structure of the organization of the Courier and its network including the financial capacity and standing;
  - (iv) the experience and capacity of the Courier to provide the desired service;
  - (v) willingness to abide by the terms and conditions as laid down in these rules; and
  - (vi) readiness to fulfill the criterion laid down by the High Court.
- (d) (i) The Recommendation Committee, after preparing the proposed panel will place it before the Chief Justice for consideration and approval of the panel of Approved Couriers. The Chief Justice will examine the entire list of the applicants as well as the proposed panel of Approved Couriers and after examining the same, issue appropriate directions notifying the final panel of selected Approved Couriers.
  - (ii) The Registrar General will intimate all the Approved Couriers of their being empanelled.
- 6. Agreement and Undertaking by a Courier:

The Approved Courier shall enter into an agreement, with such variations and modifications as may be found necessary in Form 'B' and shall also file an undertaking before the Registrar General, stating therein:

(a) That the Approved Courier is not a party to any litigation pending before any of the Courts in Delhi and if it is, make a full and complete disclosure of the same.

- (b) That the Approved Courier will be solely responsible for the safety and security of the documents/goods to be delivered by it.
- (c) That the postal article handed over to the Approved Courier will be handled only by its regular employees having reasonable knowledge of English language.
- (d) That the Approved Courier would design its 'proof of delivery' in the format approved by the Registrar General.
- (e) That the Approved Courier would necessarily furnish proof of delivery in case of served processes with legible signatures of the recipient or return envelope with a proper report in legible handwriting in case of unserved process within a period of 30 days, under acknowledgement from the Registry. In case of refusal by addressee, the name and designation of the person refusing the article or his relationship with the addressee, shall be clearly mentioned on the unserved article.
- (f) A proof of delivery shall be supported by an affidavit of the person delivering the post.
- 7. Procedure for removing the Courier from the panel of Approved Couriers:
- (a) Name of the Courier will be liable to be removed from the panel if:
  - (i) the Court, which has issued the summons or on whose behalf summons has been issued, finds prima facie the person employed by the Courier to deliver the postal article entrusted to the courier to have filed a false affidavit or given a false report, as the case may be.
  - (ii) it is found that the Courier is not providing the service up to the expectation of the litigants or advocates or the Court.
  - (iii) it is found that the Courier has been rendering deficient service.
  - (iv) it is found that the Courier has made false statement in the application.
  - (v) it is found that the Courier has done something which may be considered as the sufficient ground to remove the Courier from the panel.
- (b) As soon as it comes to the knowledge of the Registrar General that the Courier has acted in violation of Rule 7(a) or it has been brought to his knowledge that it has done something which makes the Courier liable to be removed under this Rule, he will make an inquiry in this respect himself or depute anyone to make inquiry in this respect. If the Registrar General comes to the conclusion that the Courier has done something which makes it liable to be removed from the panel, he will call for an explanation of the Courier as to why it should not be removed. The Registrar General shall place the reply, if any, received from the Courier proposed to be removed along with his recommendations before the Chief Justice.
- (c) The Chief Justice, after going through the recommendations of the Registrar General, reply, if any, submitted by the Courier and on making such further inquiries as the Chief Justice may consider appropriate, may approve the recommendations of the Registrar General for the removal of the Courier from the panel of Approved Couriers or pass such orders or give such directions as the Chief Justice may consider appropriate.
- (d) In case of recommendation of removal of the Courier being approved by the Chief Justice, name of the Courier shall be removed from the panel of Approved Couriers and the Registrar General shall inform the said Courier accordingly.

### **CHAPTER 3**

### Service by Fax

## 8. Parties to provide Fax number, if desire to serve the other party by Fax:

A party desirous of sending the process by Fax shall provide the Fax Number of the other party whom it would like to serve by Fax.

## 9. Process by Fax to bear the number of pages faxed with process:

The process being sent by Fax will bear the note that the same is being sent by Fax with or without documents. In case the documents are also being sent by Fax, the number of pages being sent shall also be mentioned on the process.

### 10. Party to bear cost of process to be sent by Fax:

In case a party is permitted to send the process by Fax, such party shall bear the cost of sending the process and the documents, if any, sent along with it. The party sending the process shall submit the receipt of having sent the Fax to the Court without any delay along with an affidavit in support of having sent the process by Fax.

## 11. Fee for sending process/documents by Fax using Court facility:

Where the process is to be sent with or without the documents by a facility provided by the High Court, the party shall be asked to deposit fee at such rate as may be determined by the High Court for itself and the District Courts.

### **CHAPTER 4**

### Service by 'Electronic Mail Service'

## 12. Parties to provide electronic mail address, if desire to serve the other party by electronic mail:

A party desirous of sending the process to the other party by Electronic Mail Service shall provide electronic mail address of the other party or a party whom it would like to serve by Electronic Mail Service. Party shall file an affidavit in Court stating that the electronic mail address of the other party given by him is correct to the best of his knowledge.

## 13. Digitally signed process to be sent at the given electronic mail address by using pre-designed templates:

The process digitally signed by the Presiding officer of the Court or any other officer authorized by the High Court or the District Judge in this behalf, as the case may be, will be sent at the given electronic mail address of the other party by using the pre-designed templates, designed in accordance with the formats provided in Appendix B of the Code of Civil Procedure, 1908 or in the form as directed by the Court, with the scanned images of the documents. The bouncing of mail shall not constitute valid service.

### 14. Fee for sending process/documents by Electronic Mail Service to be deposited:

The process would be sent by Electronic Mail Service after the party has deposited the fee at such rate as may be determined by the High Court for itself and the District Court.

### **CHAPTER 5**

### Miscellaneous

### 15. Summonses to witnesses:

The provisions of these rules shall apply to summonses to give evidence or to produce documents or other material objects.

## 16. Notices or other communication during the proceedings:

The court may direct that a notice or any other communication to any of the parties to the suit or any interlocutory proceeding, before it, may be sent by Courier, Fax or Electronic Mail Service in the manner and in the format it may consider appropriate. Such notices or communications sent by the Electronic Mail Service shall be digitally signed by the Court or by any Officer authorized in this behalf.

## 17. Parties may voluntarily apply to be served by Fax or Electronic Mail Service:

During the trial of the case, any of the party to the suit or interlocutory proceedings, may file an application in writing giving its Fax number or the electronic mail address or both, with the request that it may be served with the notices of the Court or any other communication under the Code at the given Fax number or the designate electronic mail address. Any notice or communication sent at the said number or address will constitute a valid service of such notice or the communication on such party.

### 18. Saving of the powers of the Court:

Nothing in these rules shall be deemed to limit or otherwise affect the power of the Court relating to service of summons or notices or other communications as given in the Code or any other law for the time being in force.

FORM 'A'

### HIGH COURT OF DELHI GENERAL BRANCH

AST DATE OF TENDER	રઃ		
			No:
			Dated:

## NOTICE INVITING TENDERS FOR COURIER SERVICES

Sealed tenders are invited, as per proforma enclosed herewith, from reputed firms, companies or other Body Corporate in the field of courier services for awarding of contract for Courier Services for delivery of letters, notices/summons, parcels etc. dispatched from High Court of Delhi to every nook and corner of the country and outside India.

Preference will be given to the Courier having features such as security, speed, tracking, specialized and individualized service, committed delivery time and large network throughout the country, including remote areas as well as adequate arrangement for service outside India.

### TERMS AND CONDITIONS

- 1. The tenderer shall be required to furnish details about his present business, permanent address, complete networking in the country and outside India, audited accounts for the past three years, experience in the field of courier services and list of valued/important clients and litigation, if any, pending before any of the Courts in Delhi in which it is a party, compulsorily as per Annexure 'A'.
- Two separate sealed envelopes should be used for submitting (i) tender and (ii) earnest money, on each envelope superscribing (a) Tender for Courier Services, and (b) Earnest Money for Courier Services.
- The tenderers are required to quote their lowest competitive rates for courier services to be provided throughout India and outside India. Separate rates may be quoted for local delivery, NCR, inland delivery outside Delhi/NCR and delivery in other countries.
- 4. The rates quoted by the tenderer for courier services should be valid for a period of one year from the date of acceptance.
- The tenderers are required to send their tender along with a demand draft of Rs.20,000/- (Rupees twenty thousand only) drawn in favour of the "Registrar General, High Court of Delhi" as earnest money, which will be refunded to the unsuccessful tenderers on their written request with respect thereto. Name of the firm, telephone number and 'Courier Services' may be written on the reverse side of the demand draft.
- 6. The successful tenderer shall have to deposit Rs.40,000/- (Rupees forty thousand only) as Performance Security Deposit within one week from the date of receipt of acceptance letter after adjusting Rs.20,000/- already deposited with the tender as Earnest Money, which will be refunded on completion of the contractual period successfully and after two months from the payment of last bill.
- 7. The number of letters, notices/summons, parcels may decrease/increase depending upon the exigency/requirement and all the letters, notices/summons/ parcels may not necessarily be sent through courier.
- 8. The Courier will be solely responsible for the safety and security of the documents/goods to be delivered by them.
- Payment of the work done shall be made on monthly bill basis after presentation of the bill subject to submitting proof of delivery or returned envelope to this Court.
- 10. The service provider will have to necessarily furnish proof of delivery in case of served processes with legible signatures of the recipient or return envelope with a proper report in legible handwriting in case of unserved process within a period of 30 days, under acknowledgement from the Registry. In case of refusal by addressee, the name and designation of the person refusing the article or his relationship with the addressee, shall be clearly mentioned on the unserved article.
- 11. The proof of delivery would be signed by the person who had delivered the post and also counter signed by the responsible officer of the Courier posted at the counter located in the Court's complex.
- With every proof of delivery returned after the service of postal article, the responsible officer, appointed to manage its counter in the Court's complex, will file his own affidavit in support of the service of the postal article or its non-delivery, as the case may be, in the format approved by the Registrar General.

- 13. No charges shall be paid to the service provider if neither proof of delivery nor unserved letter, notice/summon or parcel is returned back to this Court under acknowledgement within stipulated period and/or the delivery was not effected without valid reason within stipulated period.
- 14. There shall be a penalty of Rs.25/- upon the courier for each consignment for which neither satisfactory proof of delivery nor returned envelope is provided back to this Court within 30 days from the date of dispatch and the same will be deducted from the bill of current or coming month/security deposit.
- The courier shall have to collect envelopes from and provide proof of delivery/ unserved envelopes to Dispatch/Establishment Section of this Court under acknowledgement.
- The service provider shall necessarily have to accept, for delivery, all the envelopes/letters/parcels etc. which, in the opinion of the concerned Registrar, High Court of Delhi, bear adequate address of the consignee. The Registry will deal with the tenderers directly and no middlemen/agents/commission agents etc. should be asked by the tenderers to represent their cause and they will not be entertained by the Registry.
- 17. The Registry reserves the right to reject or accept any or all the tenders, wholly or partly, without assigning any reason therefor.
- 18. Over-writing, over-typing or erasing of the figures are not allowed and shall render the tender invalid if it appears to be doubtful or ambiguous.
- 19. Even after awarding the said contract, the High Court reserves the right to terminate the same, if the services of the contractor are not found satisfactory, or that instances covered by clause 14 are exceptionally high during any given period, or in case of deficiency of service, and to entrust the work to another contractor, and to recover the entire expenses for tender from the contractor who committed default.
- 20. The High Court also reserves the right to terminate the contract if it considers so necessary for any administrative reasons.

Interested parties may send their sealed tender in two separate sealed envelopes, one for submitting tender and another containing Earnest Money, on each envelope superscribing (i) Tender for Courier Services at (ii) Earnest Money for Courier Services addressed by name to the undersigned so as to reach on or before upto p.m. which will be opened at p.m. on the same day in Room No by the property of the components of the co
Recommendation Committee constituted for the purpose before the tenderers or their authorized representative who may wish to remain present. The tenders received after due date and/or time and/or without Earnest Monshall not be entertained.

### HIGH COURT OF DELHI GENERAL BRANCH

No: Dated:

# PROFORMA TO BE SUBMITTED BY THE TENDERERS WITH REFERENCE TO NOTICE INVITING TENDER FOR COURIER SERVICES

	10 NOTICE INVITING TENDER FOR COL	URIER SE
1.	Name of the Courier Service:	

- Postal Address:
- 3. Mobile/Phone number with the name of the contact person:
- Permanent Address:
- 5. Details of litigation, if any, pending before any of the Courts in Delhi in which it is a party:
- 6. Name and addresses of all your establishments/
  offices in the country and outside India along
  with telephone numbers, name of contact
  persons and total number of staff members at
  each establishment/office:
- 7. Period from which you have been running Courier Services:
- 8. Whether capable to deliver letters, notices/ summons, parcels etc. in far flung/remote areas in the country and outside India:
- 9. Minimum and maximum time required for delivery of letters, notices/summons, parcels etc. :
- 10. Quote your competitive rates compulsorily as per below format (excluding service tax and education cess):

S. No.	Destination	Upto 250 gms	Upto 500 gins.	Above 500 gms
1.	Local			
2.	National Capital Region (NCR)		<u> </u>	ļ
3.	Punjab			

	4.	Haryana			<del></del>		
	5.	Rajasthan	-				
	6.	Chandigarh					
	7.	Rest of India	<del></del>				
	8.	Outside India					
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	11.	Are you have a				•	
		Are you having On-li	ne Tracking Facili	ty			
		and large network thr	oughout the countr	у,			•
		as well as adequate ar	rangements for				
		service outside India,	if so, give details:				
	12.	List of your interest	•	-			
		List of your valued/in	portant clients alor	ng			
•		with telephone numbe contact persons:	rs and names of				
		contact persons:					
	13.	Turnover of nest the					
	:	Turnover of past three	years:				
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		This agreement is en				,2010, between	M/s
			(her	einafter 'called	"The Courier") whi	_	
	excluded	by or repugnant to the High Court of Delhi. Sh	context include	IIS SUCCESSORS of	and and an		
	General,	High Court of Delhi, Shackluded by or repugnant t	ershah Road Nove	D-11-1 /1	and assignees of the	one part and the Regis	itrar
	unless ex	Cluded by or represent	- 11	Deini (hereinaf	ter called the High Co	ourt) which expression s	hall
			- are context, mon	THE ITS SUCCESSOR	rs and accionage acal.		
	•	AND WHEREAS pursu	ant to the abridged	publication of	a Tender Notice in	<b>P</b>	
	<del></del>	and on receipt or	CODY of detailed	Tender Notice 4	loted	newspaper	on
	for award	ling of Contract for Cour	ier Services for d	1 Addition 140ffice (i	iated by the	e tenderers inviting tend	lers
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	duly answ	vered and signed prescr this agreement (Annexu	bed proforms and	rote lies of the	THE THE TARIL COURT.	ne Courier also submit	ted
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	this Agree	ement_			musi aidi die ielm	s and conditions set out	. in

AND WHEREAS the Courier, having been found to be suitable for the job and their rates having been approved is being awarded the contract for Courier Services for delivery of letters, notices/summons, parcels etc. dispatched from the High Court to various parts of the country, including remote areas and outside India.

AND WHEREAS parties hereto have agreed to enter into this Agreement for the said job in the manner hereinafter appearing.

## NOW THIS AGREEMENT WITNESSETH AS FOLLOWS:

THAT the Courier shall truly and faithfully undertake and complete the job of courier services for delivery of letters, notices/summons, parcels etc. dispatched from the High Court to various parts of the country including remote areas and outside India.

THAT the work shall have to be carried out as per tender and directions of the Registrar General. High Court or any other authorized officer from time to time and more particularly described as under:

- The Courier shall have to deposit Rs.40,000/- (Rupees forty thousand only) as Performance Security Deposit within one week from the date of receipt of acceptance letter after adjusting Rs.20,000/- already deposited with the tender as Earnest Money, which will be refunded on completion of the contractual period successfully and after two months from the payment of last bill.
- 2. The number of letters, notices/summons, parcels may decrease/increase depending upon the exigency/requirement and all the letters, notices/summons/parcels may not necessarily be sent through courier.
- 3. The service provider will be solely responsible for the safety and security of the documents/goods to be delivered by them.
- 4. Payment of the work done shall be made on monthly bill basis after presentation of the bill subject to submitting proof of delivery or returned envelope to the High Court at the following rates and duly certified by the Assistant Registrar/Deputy Registrar (General).

S.	Destination	Upto 250 gms	Upto 500 gms.	Above 500 gms
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1.	Local			
2.	National Capital Region (NCR)			
3	Punjab			-
4.	Haryana			
5.	Rajasthan			
6.	Chandigarh			
7.	Rest of India			
8.	Outside India	<del></del>		

- The Courier will have to necessarily furnish proof of delivery in case of served processes with legible signatures of the recipient or return envelope with a proper report in legible handwriting in case of unserved process within a period of 30 days, under acknowledgement from the High Court. In case of refusal by addressee, the name and designation of the person refusing the article or his relationship with the addressee, shall be clearly mentioned on the unserved article.
- 6. Proof of delivery shall be supported by an affidavit of the person delivering the post.

- 7. No charges shall be paid to the Courier if neither proof of delivery nor unserved letter, notice/summon or parcel is returned back to the High Court under acknowledgement within stipulated period and/or the delivery was not effected without valid reason within stipulated period.
- 8. There shall be a penalty of Rs.25/- upon the Courier for each consignment for which neither satisfactory proof of delivery nor returned envelope is provided back to the High Court within 30 days from the date of dispatch and the same will be deducted from the bill of current or coming month/security deposit.
- 9. The courier shall collect envelopes from and provide proof of delivery/unserved envelopes to Dispatch/Establishment Section of the High Court under acknowledgement.
- The Courier shall necessarily have to accept for delivery, all the envelopes/letters/parcels etc. which, in the opinion of the concerned Registrar, High Court of Delhi, bear adequate address of the consignee. The Registry will deal with the Courier directly and no middlemen/agents/commission agents etc. shall be asked by the Courier to represent its cause and they will not be entertained by the Registry.
- The High Court reserves the right to terminate the contract, if the services of the Courier are not found satisfactory, or that instances covered by clause 8 are exceptionally high during any given period, or in case of deficiency of service, and to entrust the work to another contractor, and to recover the entire expenses for tender from the contractor who committed default.
  - 12. The High Court also reserves the right to terminate the contract if it considers so necessary for any administrative reasons.
- 13. The terms and conditions mentioned in the tender notice and the rules framed by the High Court in this regard shall form part and parcel of this agreement.
  IN WITNESS WHEREOF the parties have executed this agreement on the date above written.

WITNESSES:

(Signature of first party)

1.

2

(Signature of Second party)

BY ORDER OF THE COURT
Sd/(V.P. VAISH)
REGISTRAR GENERAL

## Charges for service of process through Fax facility under Rule 11

Local

:

₹10/- per page

S.T.D.

₹10/- per page + STD charges

Charges for service of process through E-mail facility under Rule 14

Per process

₹10/- X number of persons to whom the process is to be sent

Charges for Scanning of documents for the purposes of service of process through E-mail

Per page

₹10/-